

IN THE HIGH COURT OF JHARKHAND AT RANCHI
M.A. No. 416 of 2018
With
IA. No. 5982 of 2018

Saraswati Hansda and Another Appellant(s)
Versus.
Manjeet Singh and Ors. ... Respondent(s).

CORAM: HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING.

For the appellant(s): Mr. Arvind Kumar Lall, Advocate.
For the Insurance Co.: Mr. Ashutosh Anand, Advocate.

IA. No. 5982 of 2018

05/07.09.2021: This application has been filed under Section 5 of the Limitation Act praying therein to condone the delay of of about 164 days.

Counsel appearing on behalf of respondent(s) has got no objection, if the delay is condoned.

After going through paragraphs of the instant application, I am satisfied that the delay has been explained properly.

Considering the aforesaid fact, the delay is condoned.

Accordingly, this interlocutory application stands **allowed**.

M.A. No. 416 of 2018

As prayed for, list this case after two weeks under the heading "For Admission".